

OA-221/96

Shri. Vighyan Shankar Choudhary,

1/1.3.96

Shri. M. L. Paswan, Registrar Incharge.

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Learned Counsel for the applicant is absent. Defect noted under item no. 21 of the Scrutiny Report must be removed by 22.3.96.

PKL

(M. L. Paswan)
Registrar I/C

2/ 22.3.96.

Shri M.L. Paswan, Registrar I/C.

Defect as pointed out in item No. 21 of the scrutiny report must be removed by 10.4.96.

/CBS/

(M.L. Paswan)
Registrar I/C.

3/10.4.96

Shri M.L.Paswan, Registrar I/c

Defects have been removed. List before the Bench for admission on 26.4.96.

SKS

(M.L.Paswan)
Registrar I/c

4/26.04.96

Counsel for the applicant ; None

Certain sections of the counsels are observing token strike today (26.04.96) and they are not attending this Tribunal also. Shri S.C.Mishra, counsel for the applicant is not present. Case be adjourned to 30.04.1996 for admission.

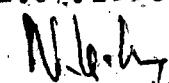
SKJ

N.K.Verma
Member (A)

5/30.04.96 Counsel for the applicant : Shri R. Sharma.

Learned counsel for the applicant requested for one month's time to produce the Rly. Circular by which certain concessions were granted to loyal Rly. officials. Prayer granted. List this case on 01.07.1996 for admission.

SKJ

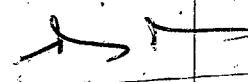

(N. K. Verma)
Member (A)

6/1.7.1996

Hon'ble Mr. K.D. Saha, Member (A)

No one appears. The case is adjourned to 10.7.1996 for admission.

MPS.


(K. D. Saha.)
Member (A)

7.7.10.7.96.

Counsel for the applicant: Shri R. Sharma.

Heard Shri Sharma, the learned counsel for the applicant. In spite of the opportunity granted to him to produce the Rly. Circular by which certain considerations were granted for their wards for appointment, the learned counsel for the applicant was not able to produce the same. He is basing his entire claim on the basis of the order of the Lucknow Bench of the Tribunal by which the respondents in that matter were directed to dispose of the representation filed by the Association in 1992 in representative capacity. In the instant case, the applicant has made representation on 27.5.95, a copy of which has been annexed at Annexure -4 and 5. The reasons given in that application is that since the Allahabad Bench of the Tribunal had given direction in regard to appointment of Royal Rly. Official's wards, a similar treatment may be given to the applicant as well. This representation has not been so far been replied to by the respondents.

2. These representation are addressed to the Rlys. Minister and the Chief General Manager, Eastern Rly. and DRM, Howrah but none of these authorities have replied to the representation of the applicant.

3. OA is hopelessly time barred as it is not understood why the applicant who attained majority of the age of 21 some time in January, 1985 presses his claim for appointment in the Rly. on the ground now sought ^{and} in the set up in the OI

It is settled question of law that relief granted in one OA cannot be cause of action in another OA for grant of relief of similar relief in the OA. In view thereof, the case is dismissed as hopelessly time barred.

N.K. Verma
(N.K. Verma)
Member (A)